

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 156/TT/2020**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for “Hot Line Speech Communication (Computer Dialing) System for Grid Operation” under project “Establishment of Fiber Optic Communication under Wide band Communication Expansion plan in North Eastern Region.”
- Date of Hearing** : 13.7.2020
- Coram** : Shri. I.S. Jha, Member  
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Assam Electricity Grid Corporation Limited & Ors.
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri A.K Verma PGCIL  
Shri V.P Rastogi PGCIL  
Shri B. Dash, PGCIL

**Record of Proceedings**

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for determination of transmission tariff of Hot Line Speech Communication (Computer Dialing) System for Grid Operation consisting of PABX and associated items as installed and executed in NERLDC and 7 nos. of SLDCs, namely, Assam, Meghalaya, Tripura, Nagaland, Mizoram, Andhra Pradesh and Manipur of North Eastern Region under Wide Bank Communication Expansion Plan in North Eastern Region. He submitted that the instant assets were not included in the initial Investment Approval. However, the assets were discussed, agreed and approved in the 14<sup>th</sup> meeting of the NERPC held on 4.9.2013. Initially it was decided to execute the said scope of works under the Project- “Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern Region”. He submitted that in the 18<sup>th</sup> meeting of the NERPC held on 11.10.2017, it was agreed to include the scope of work of the instant assets under “Establishment of Fiber Optic Communication system under Wide band Communication Expansion plan in North Eastern Region.” The instant assets were put into commercial operation on 1.4.2018. He submitted that Revised Cost



Estimate of the subject project was approved on 31.3.2020 with the revised scope of work which included the instant assets.

3. The representative of the Petitioner submitted that there is a time over-run of five months in case of the instant assets due to delay in handing over the SLDC building, heavy rainfall, etc.. He requested to condone the time over-run stating that it is for reasons not attributable to the Petitioner. He submitted that there is no cost over-run in case of the instant assets. He further submitted that no reply to the petition has been filed by any of the Respondents and prayed that the tariff of the instant asset as claimed may be allowed.

4. The Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

